

CONTENTS

**Fifteenth Series, Vol.III, Second Session, 2009/1931 (Saka)
No.11, Thursday, July 16, 2009/ Asadha 25, 1931 (Saka)**

<u>SUBJECT</u>	<u>PAGES</u>
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.181 to 200	2-48
Unstarred Question Nos.1634 to 1800	49-298

PAPERS LAID ON THE TABLE	299-307
MESSAGE FROM RAJYA SABHA	308
MATTERS UNDER RULE 377	309-320
(i) Need to take effective steps to mitigate the impact of global warming	
Shri N.S.V. Chitthan	309-310
(ii) Need to check the ill-effects of genetically modified foodgrains and vegetables produced in the country	
Shri Ninong Ering	311
(iii) Need to extend education loans on easy interest rates to students of Kerala pursuing various courses outside the state	
Shri K.C. Venugopal	312
(iv) Need to expedite the construction of bypasses in Idukki Parliamentary Constituency in Kerala	
Shri P.T. Thomas	313
(v) Need to evolve a mechanism to ensure reasonable returns to farmers for their agricultural produces	
Shri Rakesh Singh	314
(vi) Need to set up a hydro-electric project on Konar Dam in Bokaro, Jharkhand	
Shri Ravindra Kumar Pandey	315
(vii) Drought situation in Nawada District of Bihar	
Dr. Bhola Singh	316

(viii)	Need to upgrade B.R.D. Medical College in Gorakhpur, Uttar Pradesh on the lines of All India Institute of Medical Sciences	
	Yogi Aditya Nath	317
(ix)	Need to check the pollution caused by the presence of arsenic in river Ganges in Bhagalpur Parliamentary Constituency, Bihar	
	Shri Syed Shahnawaz Hussain	318
(x)	Need to provide financial assistance for establishment of Financial Services Cluster in Tamil Nadu	
	Shri A.K.S. Vijayan	319
(xi)	Need to increase the M.P's quota for admission in Kendriya Vidyalayas	
	Shri Gajanan D. Babar	320
	BUSINESS ADVISORY COMMITTEE	321
	3rd Report	
	<u>ANNEXURE – I</u>	
	Member-wise Index to Starred Questions	322
	Member-wise Index to Unstarred Questions	323-325
	<u>ANNEXURE – II</u>	
	Ministry-wise Index to Starred Questions	326
	Ministry-wise Index to Unstarred Questions	327

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Thursday, July 16, 2009/ Asadha 25, 1931 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

श्री जगदम्बिका पाल (डुमरियागंज): उत्तर प्रदेश में कानून व्यवस्था नाम की कोई चीज नहीं है।
... (व्यवधान)

अध्यक्ष महोदया : क्वेश्चन 181, श्री हरिश्चंद्र चव्हाण।

... (व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): उत्तर प्रदेश में स्थिति बहुत गंभीर है। कोई भी व्यक्ति वहां ... (व्यवधान)

अध्यक्ष महोदया : कृपया आप बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए।

... (व्यवधान)

अध्यक्ष महोदया : प्रश्न काल के बाद इस पर चर्चा कर लेंगे। प्रश्न काल चलने दीजिए।

... (व्यवधान)

अध्यक्ष महोदया : आप जरा बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए। उसके बाद इस पर चर्चा करेंगे।

... (व्यवधान)

अध्यक्ष महोदया : आप जरा बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : यह रिकार्ड में नहीं जाएगा।

*(Interruptions) ... **

MADAM SPEAKER: The House stands adjourned till 11.15 a.m.

11.03 hrs

The Lok Sabha then adjourned till Fifteen Minutes past Eleven of the Clock.

* Not recorded.

11.15 hrs.

The Lok Sabha re-assembled at Fifteen Minutes past Eleven of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

MADAM SPEAKER: Now let us take up Question Hour.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.16 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, I, on behalf of Shri M. Veerappa Moily, beg to lay on the Table:-

- (1) A copy of the Notaries (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 114(E) in Gazette of India dated the 24th February, 2009 under sub-section (3) of Section 15 of the Notaries Act, 1952.

(Placed in Library, See No. LT 267/15/09)

- (2) A copy each of the following Reports of the Law Commission (Hindi and English versions):-

- (i) Report No. 210 – Humanization and Decriminalization of Attempt to Suicide - October, 2008.

(Placed in Library, See No. LT 268/15/09)

- (ii) Report No. 211 – Laws on Registration of Marriage and Divorce-A Proposal for Consolidation and Reform - October, 2008.

(Placed in Library, See No. LT 269/15/09)

- (iii) Report No. 212 – Laws of Civil Marriages in India-A proposal to Resolve Certain Conflicts - October, 2008.

(Placed in Library, See No. LT 270/15/10)

- (iv) Report No. 213 – Fast Track Magisterial Courts for Dishonoured Cheque Cases - November, 2008.

(Placed in Library, See No. LT 271/15/09)

- (v) Report No. 214 – Proposal for Reconsideration of Judges cases I, II and III-S. P. Gupta Vs UOI reported in AIR 1982 SC 149, Supreme Court Advocates on Record Association Vs UOI reported in 199(4) SCC 441

and Special Reference 1 of 1998 reported in 1998 (7) SCC 739 - November, 2008.

(Placed in Library, See No. LT 272/15/09)

- (vi) Report No. 215 – L. Chandra Kumar be revisited by Larger Bench of Supreme Court - December, 2008.

(Placed in Library, See No. LT 273/15/09)

- (vii) Report No. 216 – Non-feasibility of introduction of Hindi as compulsory language in the Supreme Court of India - December, 2008.

(Placed in Library, See No. LT 274/15/09)

- (viii) Report No. 217 – Irretrievable Breakdown of Marriage-Another Ground for Divorce - March, 2009.

(Placed in Library, See No. LT 275/15/09)

- (ix) Report No. 218 – Need to accede to the Hague Convention on the Civil Aspects of International Child Abduction (1980) – March, 2009.

(Placed in Library, See No. LT 276/15/09)

- (x) Report No. 219 – Need for Family Law Legislations for Non-resident Indians – March, 2009.

(Placed in Library, See No. LT 277/15/09)

- (xi) Report No. 220 – Need to fix Maximum Chargeable Court-fees in Subordinate Civil Courts - March, 2009.

(Placed in Library, See No. LT 278/15/09)

- (xii) Report No. 221 – Need for Speedy Justice-Some Suggestions – April, 2009.

(Placed in Library, See No. LT 279/15/09)

- (xiii) Report No. 222 – Need for Justice-dispensation through ADR etc. – April, 2009.

(Placed in Library, See No. LT 280/15/09)

- (xiv) Report No. 223 – Need for Ameliorating the lot of the Have-nots-Supreme Court's Judgements – April, 2009.

(Placed in Library, See No. LT 281/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Aviation Company of India Limited, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the National Aviation Company of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 282/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2009-2010.

... (*Interruptions*)

(Placed in Library, See No. LT 283/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Sir, I beg to lay on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Corporate Affairs for the year 2009-2010.

(Placed in Library, See No. LT 284/15/09)

- (2) A copy of the 52nd Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956 for the year ended 31st March, 2008 under Section 638 of the Companies Act, 1956.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 285/15/09)

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

- (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2009 published in Notification No. G.S.R. 183(E) in Gazette of India dated the 20th March, 2009.
- (ii) The Companies (Accounting Standards) Amendment Rules, 2009 published in Notification No. G.S.R. 225(E) in Gazette of India dated the 31st March, 2009.

- (iii) The Companies (Issue of Indian Depository Receipts) (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 251(E) in Gazette of India dated the 15th April, 2009.
- (iv) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 257(E) in Gazette of India dated the 17th April, 2009.
- (v) The Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 2009 published in Notification No. G.S.R. 284(E) in Gazette of India dated the 24th April, 2009.

(Placed in Library, See No. LT 286/15/09)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 1 of the Limited Liability Partnership Act, 2008:-

- (i) S.O. 891(E) published in Gazette of India dated the 31st March, 2009 appointing the 31st day of March, 2009 as the date on which the sections, mentioned therein, of the Limited Liability Partnership Act, 2008 shall come into force.
- (ii) S.O. 1323(E) published in Gazette of India dated the 22nd May, 2009 appointing the 31st day of May, 2009 as the date on which the sections 55 to 58, the Second Schedule, the Third Schedule and the Fourth Schedule of the Limited Liability Partnership Act, 2008 shall come into force.

(Placed in Library, See No. LT 287/15/09)

(6) A copy each of the following Notifications (Hindi and English versions) issued under sub-sections (1) and (2) of Section 79 of the Limited Liability Partnership Act, 2008:-

- (i) The Limited Liability Partnership Rules, 2009 published in Notification No. G.S.R. 229(E) in Gazette of India dated the 1st April, 2009.

- (ii) The Limited Liability Partnership (Amendment) Rules, 2009 published in Notification No. G.S.R. 385(E) in Gazette of India dated the 4th June, 2009.

(Placed in Library, See No. LT 288/15/09)

- (7) A copy of the Notification No. G.S.R. 386(E) (Hindi and English versions) published in Gazette of India dated the 4th June, 2009 making certain alterations in the Second Schedule, the Third Schedule and the Fourth Schedule to the Limited Liability Partnership Act, 2008 issued under sub-section (1) of Section 78 of the said Act.

(Placed in Library, See No. LT 289/15/09)

- (8) A copy of the Notification No. S.O. 1324(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 2009 appointing the 31st May of 2009 as the date on which Rules 32 and 33 and Rules 38 to 40 of the Limited Liability Partnership Rules, 2009 shall come into force issued under sub-rule (2) of Rule 1 of the Limited Liability Partnership (Amendment) Rules, 2009.

(Placed in Library, See No. LT 290/15/09)

- (9) A copy of the Notification No. G.S.R. 226(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 2009 making certain amendments in the Schedule VI of the Companies Act, 1956 issued under sub-section (1) of the said Act.

(Placed in Library, See No. LT 291/15/09)

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 63 of the Competition Act, 2002:-

- (i) The Competition Commission of India (Number of Additional, Joint, Deputy or Assistant Director-General other officers and employees, their manner of appointment, qualification, salary, allowances and other terms and conditions of service) Rules, 2009 published in Notification No. G.S.R. 338(E) in Gazette of India dated the 15th May, 2009.
- (ii) The Competition Commission of India (Number of Additional, Joint, Deputy or Assistant Director-General other officers and employees, their manner of appointment, qualification, salary, allowances and other terms and conditions of service) Amendment Rules, 2009 published in Notification No. G.S.R. 439(E) in Gazette of India dated the 23rd June, 2009.

(Placed in Library, See No. LT 292/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Sir, I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 2009-2010.

(Placed in Library, See No. LT 293/15/09)

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2009-2010.

(Placed in Library, See No. LT 294/15/09)

- (3) A copy of the Outcome Budget (Hindi and English versions) of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2009-2010.

(Placed in Library, See No. LT 295/15/09)

- (4) A copy of the Outcome Budget (Hindi and English versions) of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2009-2010.

(Placed in Library, See No. LT 296/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIAPPA): Sir, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India Limited and the Ministry of Railways for the year 2009-2010.

(Placed in Library, See No. LT 297/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Textile Corporation Limited and the Ministry of Textiles for the year 2009-2010.

(Placed in Library, See No. LT 298/15/09)

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the British India Corporation Limited and the Ministry of Textiles for the year 2009-2010.

(Placed in Library, See No. LT 299/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
(Placed in Library, See No. LT 300/15/09)
- (ii) Memorandum of Understanding between the Biecco Lawrie Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
(Placed in Library, See No. LT 301/15/09)
- (iii) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
(Placed in Library, See No. LT 302/15/09)
- (iv) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
(Placed in Library, See No. LT 303/15/09)
- (v) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
(Placed in Library, See No. LT 304/15/09)
- (vi) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
(Placed in Library, See No. LT 305/15/09)

- (vii) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
(Placed in Library, See No. LT 306/15/09)
- (viii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.
(Placed in Library, See No. LT 307/15/09)
- (2) A copy of the Notification No. S.O.2832(E) (Hindi and English versions) published in Gazette of India dated the 2nd December, 2008 containing corrigendum to the Notification No. S.O. 1110(E) dated the 8th May, 2008 issued under Petroleum and Natural Gas Regulatory Board Act, 2006.
(Placed in Library, See No. LT 308/15/09)
- (3) A copy of the Notification No. S.O. 586(E) (Hindi and English versions) published in Gazette of India dated the 2nd March, 2009 appointing Company Secretary of Balmer Lawrie and Company Limited to be the Estate Officer of the Company, issued under section 3 of the Public Premises (Eviction of Unauthorized Occupants Act), 1971.
(Placed in Library, See No. LT 309/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): Sir, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2009-2010.

(Placed in Library, See No. LT 310/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 311/15/09)

- (ii) Memorandum of Understanding between the NEPA Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 312/15/09)

- (iii) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 313/15/09)

- (iv) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 314/15/09)

- (v) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 315/15/09)

- (vi) Memorandum of Understanding between the Hindustan Photo Films Manufacturing Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 316/15/09)

- (vii) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 317/15/09)

- (viii) Memorandum of Understanding between the Tyre Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 318/15/09)

- (ix) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 319/15/09)

- (x) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 320/15/09)

- (xi) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 321/15/09)

- (xii) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 322/15/09)

- (xiii) Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 323/15/09)

- (xiv) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 324/15/09)

... (Interruptions)

12.01 hrs

(At this stage Shri Gorakhnath Pandey and some other hon. Members came and stood on the floor near the Table)

...(ब्यवधान)

12.01 ½ hrs.**MESSGE FROM RAJYA SABHA**

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 14th July, 2009 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

... (*Interruptions*)

12.02 hrs

MADAM SPEAKER: The House stands adjourned till 2 p.m.

*The Lok Sabha then adjourned
till Fourteen of the Clock.*

—————

14.00 hrs.

(The Lok Sabha reassembled at Fourteen of the Clock.

Mr. Deputy Speaker *in the Chair*)

MATTERS UNDER RULE 377 *

उपाध्यक्ष महोदय : नियम 377 के अधीन मामले सभा के सदन पटल पर रखे जाते हैं।

... (व्यवधान)

(i) Need to take effective steps to mitigate the impact of global warming

SHRI N.S.V. CHITTHAN (DINDIGUL): Climate model projections summarized in the latest Intergovernmental Panel on Climate Change (IPCC) report indicate that the global surface temperature will probably rise a further 1.1 to 6.4 °C (2.0 to 11.5 °F) during the twenty-first century. Most studies focus on the period up to the year 2100. However, warming is expected to continue beyond 2100 even if emissions stop, because of the large heat capacity of the oceans and the long lifetime of carbon dioxide in the atmosphere.

Increasing global temperature will cause sea levels to rise and will change the amount and pattern of precipitation, probably including expansion of subtropical deserts. The continuing retreat of glaciers, permafrost and sea ice is expected, with the Arctic region being particularly affected. Other likely effects include shrinkage of the Amazon rainforest and Boreal forests, increase in the intensity of extreme weather events, species extinctions and changes in agricultural yields.

Human activity since the Industrial Revolution has increased the amount of

* Treated as laid on the Table.

greenhouse gases in the atmosphere leading to increased radiative forcing from Carbon Dioxide, methane, troposphere ozone, and nitrous oxide.

Carbon dioxide concentrations are continuing to rise due to burning of fossil fuels and land use change. The IPCC Special Report on Emissions Scenarios gives a wide range of future Carbon Dioxide scenarios, ranging from 541 to 970 ppm by the year 2100. Fossil fuel reserves are sufficient to reach these levels and continue emission past 2100 if coal, tar, sands or methane is extensively exploited.

I request the Central Government to take effective steps to mitigate the impact of global warming.

(ii) Need to check the ill-effects of genetically modified foodgrains and vegetables produced in the country

श्री निनोंग ईरींग (अरुणाचल पूर्व): आनुवंशिक रूप से संशोधित खाद्य पदार्थों जो कि असंवधित जीव जैसे जीवाणु एवं जानवरों के जींस यानी आनुवंशिक गुणों के जीवाणु को हमारे दिन प्रतिदिन प्रयोग में लाए जाने वाले खाद्य पदार्थों के पौधों जैसे बैंगन, टमाटर, भिण्डी, पत्तागोभी, आलू, लौकी इत्यादि पौधे जोकि हमारे भारतवर्ष में लगभग 56 प्रकार के पौधे हैं, की कोशिकाओं में कृत्रिम रूप से प्रत्यारोपित कर दिया जाता है जिससे उनकी पैदावार में दिन दुगनी रात चौगुनी बढ़ोत्तरी हो जाती है जो आर्थिक रूप से लाभप्रद हो जाता है। इनके सेवन से हमारे महत्वपूर्ण अंगों जैसे गुर्दे, लीवर और दिमाग की रोग प्रतिरोधक क्षमता पर प्रतिकूल प्रभाव पड़ता है, इतना ही नहीं, इसका दूष्रभाव पर्यावरण पर भी पड़ता है, जो प्रमाणित हो चुका है। हमारे किसान भाई बी.टी. कपास अति अधिक लाभ के लिए उगा रहे हैं जिसका पर्यावरण पर दूष्रभाव देखने को मिलता है। अतः हमें इस प्रकार के खाद्य पदार्थों से अविलम्ब सावधान रहने की आवश्यकता है।

(iii) Need to extend education loans on easy interest rates to students of Kerala pursuing various courses outside the state

SHRI K.C. VENUGOPAL (ALAPPUZHA): The national bankers committee had decided to issue educational loans for students, as per the fee structure, which is announced by the concerned state governments. But it is very impracticable for Kerala as its major number of students are studying outside the state due to insufficient seats for professional courses. The fee structure is different in most of the states. In this context the students who are belonging to Kerala and studying outside are not able to receive loans from banks which are working in the limit of Kerala. So the government must issue necessary orders to the national level bankers committee to review the said decision.

The Central Government had given strict direction to the banks to issue maximum loan assistance for students who are applying for their educational needs. But the nationalized and scheduled banks working in Kerala have neglected the applications from students. As a highly educated state, most of the students prefer professional courses such as medical, engineering and nursing. As all are aware these courses are having high fees structure than other courses. Students who have secured admissions in various educational institutions are applying for loans in different banks. But all these banks have disagreed to receive such applications. It will cause many problems among students as well as parents. So the Government should ensure maximum disbursement of educational loans and should take appropriate and prompt action on those officials who made mistakes on proper loan disbursement for students.

The second important issue is the increased interest rate of educational loans. The rate of interest of educational loans is now up to 13%. These rates are not affordable for students, as most of them are hailing from poor families. So the Ministry of Finance must take necessary steps to review interest rates on education loans and it should be reduced to maximum 5%.

(iv) Need to expedite the construction of bypasses in Idukki Parliamentary Constituency in Kerala

SHRI P.T. THOMAS (IDUKKI): National Highways 49 and 220 are passing through my constituency Idukki in Kerala State. Since last several years there has been no progress of work on the NH-49. There are three major bypasses proposed i.e. Thrippunithura, Muvattupuzha and Kothamangalam. The approval of the alignment is also pending. The land acquisition works has also not started. NH-220 needs much attention. The old bridge on NH-220 at Vandiperiyar in Idukki district is also in a dilapidated condition. A new bridge with a bypass is the need of the hour. I am requesting the Hon'ble Minister to expedite the required works on both the Highways.

(v) Need to evolve a mechanism to ensure reasonable returns to farmers for their agricultural produces

श्री राकेश सिंह (जबलपुर): देश की 65 प्रतिशत आबादी से सीधे जुड़ा हुआ कृषि क्षेत्र आज भी देश में सर्वाधिक रोजगार देने वाला क्षेत्र है। इसके बाद भी किसान कर्ज के बोझ के कारण आत्महत्या करने पर मजबूर है। क्योंकि कृषि उत्पादों का उचित मूल्य किसानों को प्राप्त ही नहीं होता। संपूर्ण लागत पर 20 प्रतिशत लाभांश जोड़कर जो कीमत आती है वही लाभकारी मूल्य है और यही उत्पादों की लागत मूल्य की वास्तविक गणना ही अभी तक नहीं हो सकी है। देश में अभी जिस तरह से कृषि उत्पादों का मूल्य निकाला गया है वह अपर्याप्त और वास्तविक नहीं है। गत वर्ष सरकार ने विदेशों से 1650 रुपये प्रति क्विंटल की दर से गेहूं खरीदा जो किसानों को दिये जाने वाले समर्थन मूल्य से लगभग दोगुना है। देश की जनता को उचित मूल्य पर अनाज मिले यह जरूरी है लेकिन किसानों को भी लाभकारी मूल्य मिले यह भी आवश्यक है। अमेरिका और यूरोप के अनेक देशों में किसानों को सीधे सब्सिडी देकर लागत मूल्य न्यूनतम कर दिया गया है जिससे वहां जनता को भी उचित मूल्य पर अनाज प्राप्त होता है।

मेरी सरकार से मांग है कि या तो सरकार वास्तविक लागत का निर्धारण कर उस पर लाभांश जोड़कर समर्थन मूल्य घोषित करे अथवा रासायनिक खाद कंपनियों तथा अन्य कंपनियों को दी जाने वाली सब्सिडी सीधे किसानों को उनके बैंक खाते खोलकर प्रति एकड़ के मान से उनमें जमा की जाये ताकि कृषि लाभकारी हो और देश का अन्नदाता कर्ज के बोझ के तले दबकर आत्महत्या न करे।

**(vi) Need to set up a hydro-electric project on Konar Dam in Bokaro,
Jharkhand**

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): झारखण्ड में जल विद्युत परियोजना के निर्माण हेतु प्रस्ताव 1990 से लम्बित है। बोकारो जिला के गोमियां प्रखण्ड में जल विद्युत परियोजना के लिए स्थल का चुनाव काणार डैम में किया गया है, परन्तु सरकार एवं दामोदर घाटी निगम के द्वारा इस संबंध में प्रभावी कदम नहीं उठाये जाने के कारण झारखण्ड में विद्युत उत्पादन क्षमता बाधित है। झारखण्ड में राजीव गांधी ग्रामीण विद्युतीकरण कार्यक्रम के अंतर्गत गांवों में पर्याप्त बिजली उपलब्ध नहीं कराई जा रही है जिसके कारण विद्युतीकरण के नाम पर केवल औपचारिकताएं पूरी की जा रही है।

अतः सरकार से आग्रह है कि कोणार डैम में जल विद्युत परियोजना को शीघ्र स्थापित करने हेतु प्रभावी कदम उठाया जाये और ग्रामीण विद्युतीकरण योजना की समीक्षा कर विद्युतीकरण योजना की गुणवत्ता में अनियमितताएं बरतने वाले अभिकरणों के विरुद्ध आवश्यक कानूनी कार्रवाई की जाये।

(vii) Drought situation in Nawada District of Bihar

डॉ. भोला सिंह (नवादा): बिहार में नवादा जिला शाश्वत भयानक सूखे का गवाह बना हुआ है। यहां की धरती प्यासी है, नदियां सूखी हैं। धरती के नीचे गोविन्दपुर, कौठना कोल, पकरी बरौवा प्रखंडों में पानी का स्तर नहीं है। इसे केन्द्र सरकार ने सूखा ग्रसित क्षेत्र 20 वर्ष पहले घोषित किया था और राहत के लिए आर्थिक अनुदान भी प्रतिवर्ष स्वीकृत किया था, जिसे 1995-96 से बंद कर दिया गया था। अपर सकरी नहर परियोजना ठांठर, धनंजय नदी परियोजनाएं अधर में लटकी पड़ी है। सिंचाई के लिए राजकीय नलकूप बंद पड़े हैं, कार्यान्वयन की योजनाएं मृत पड़ी हैं। जनता प्यासी, भुखमरी की दहलीज पर चीत्कार कर रही है। राज्य सरकार भी इसका सामना करने में साधनहीन महसूस करती है।

मैं नवादा की इस संत्रास सूखे से प्रताड़ित जनता की ओर सरकार का ध्यान आकृष्ट करता हूं कि वह इस ओर ध्यान देकर समाधान का कारगर कदम उठाए।

**(viii) Need to upgrade B.R.D. Medical College in Gorakhpur, Uttar Pradesh
on the lines of All India Institute of Medical Sciences**

योगी आदित्यनाथ (गोरखपुर): गोरखपुर उत्तर प्रदेश का एक प्रमुख धार्मिक, सांस्कृतिक एवं व्यापारिक केन्द्र होने के साथ-साथ पूर्वी उ.प्र., पश्चिमोत्तर बिहार तथा नेपाल के तराई के एक बहुत बड़े भाग के शिक्षा तथा चिकित्सा का भी प्रमुख केन्द्र है। लगभग 5 करोड़ आबादी के बीच में चिकित्सा का एकमात्र साधन बी.आर.डी मेडिकल कॉलेज है। प्रतिवर्ष जापानी इन्सेफालाटिस, मलेरिया, फाइलेरिया, काला ज्वर, डेंगू आदि विषाणुजनित बीमारियों के साथ साथ तमाम अन्य संक्रामक बीमारियों से हजारों मौतें चिकित्सा के अभाव में इस क्षेत्र में होती हैं। अपने सीमित संसाधनों से बी.आर.डी मेडिकल कॉलेज गोरखपुर समेत पूर्वी उत्तर प्रदेश तथा अन्य क्षेत्रों से आने वाले मरीजों को उचित चिकित्सा सुविधा उपलब्ध नहीं करा पाती है, जिसके कारण प्रतिवर्ष हजारों मौतें स्वास्थ्य सुविधा के अभाव में इस क्षेत्र में होती है।

इसलिए 5 करोड़ से अधिक जनसंख्या की स्वास्थ्य सुविधा के लिए आवश्यक है कि बी.आर.डी मेडिकल कॉलेज, गोरखपुर को अखिल भारतीय आयुर्विज्ञान संस्थान, दिल्ली की तर्ज पर विकसित किया जाये, जिससे सही, सस्ती और विश्वसनीय चिकित्सा सुविधा इस क्षेत्र के प्रत्येक नागरिक को उपलब्ध हो सके। कृपया उ.प्र. के लिए प्रस्तावित अखिल भारतीय आयुर्विज्ञान संस्थान की नई इकाई को गोरखपुर में स्थापित किया जाये।

(ix) Need to check the pollution caused by the presence of arsenic in river Ganges in Bhagalpur Parliamentary Constituency, Bihar

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): देश की जीवनदायी पावन गंगा नदी मेरे संसदीय क्षेत्र भागलपुर से होकर गुजरती है। इस गंगा नदी के पानी से ही भागलपुर की जनता की प्यास बुझती है, लेकिन हाल ही के कुछ वर्षों से इस गंगा नदी में आर्सेनिक (संख्या, एक विाक्त रसायन) बहुत अधिक मात्रा में पाया गया है। मगध विश्वविद्यालय के पर्यावरण एवं जल संसाधन प्रबंधन विभाग द्वारा कराये गये सर्वेक्षण की अगर बात करें तो मेरे संसदीय क्षेत्र भागलपुर में इसका सबसे ज्यादा प्रभाव पड़ा है। भागलपुर में कुल मिलाकर लगभग 170 ग्राम की 3 लाख जनता की आबादी इस आर्सेनिक युक्त पानी पीने को मजबूर है। इस पानी के कारण कई लोगों की मृत्यु हो चुकी है तथा विभिन्न प्रकार के चर्म रोग से जनता पीड़ित है। भागलपुर में पीने के पानी का एक बहुत बड़ा स्रोत यह गंगा नदी है और जिन जिन प्रखण्डों से यह नदी निकलती है उन सभी जगह आर्सेनिक की मात्रा काफी अधिक पाई गयी है। इस पावन गंगा नदी में आर्सेनिक पाई जाने की बात पहले भी कई बार समाचार पत्रों और अन्य स्रोतों के माध्यम से केन्द्रीय जल संसाधन मंत्रालय के संज्ञान में लायी गयी है, लेकिन इस संबंध में केन्द्र सरकार ने अभी तक कोई ठोस उपाय नहीं किये हैं। मेरा आपके माध्यम से केन्द्रीय जल संसाधन मंत्री से यह आग्रह है कि इस लोक महत्व के गंभीर विाग पर केन्द्र सरकार जल्द से जल्द कारगर कदम उठाये ताकि जनता को जल्द राहत मिल सके और गंगा को भी संरक्षण मिल सके।

(x)Need to provide financial assistance for establishment of Financial Services Cluster in Tamil Nadu

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): In Tamil Nadu, efforts are on to establish a financial services cluster as a vast complex to accommodate banking, insurance and stock brokering operations in a single venue. This proposal under the aegis of the Government of Tamil Nadu shall involve financial institutions that come under the Union Government too. While evincing interest in this novel venture in consultation with the State authorities, the Union Government may also go in for operating its offices pertaining to the Departments of Income Tax, Customs and Excise as per the plan envisaged in this era of Economic reforms. While making this prayer to the Union Ministry of Finance, I would like to request the Central Government to consider bringing down the interest rate on the farm credit to 4 per cent from the existing 7 per cent. One per cent relief has been announced by the Centre for the farmers who pay back the loan in time whereas the Government of Tamil Nadu extends an interest waiver for those who pay back in time when the rate of interest remains just 4 per cent. In the mean time when the Centre considers to bring down the rate of interest it has announced on farm credit, it may come forward to provide the Government of Tamil Nadu with financial assistance for taking up this considerate measure in the interest of helping the farmers and boosting agricultural growth.

(xi) Need to increase the M.P's quota for admission in Kendriya Vidyalayas

श्री गजानन ध. बाबर (मावल): केन्द्रीय विद्यालय में छात्रों के प्रवेश से संबंधित विषय को माननीय मानव विकास मंत्री जी के संज्ञान में लाना चाहता हूं। महोदया, जब केन्द्रीय विद्यालय संगठन बना था तब प्रत्येक सांसद को हर साल अपने निर्वाचन क्षेत्र में विशेष छूट के अंतर्गत 2 छात्रों को केन्द्रीय विद्यालय में प्रवेश दिलाने का प्रावधान किया गया था जो कि अभी तक लागू है। महोदया, अब इस नियम को बदलने की जरूरत है। वर्तमान में छात्रों की संख्या के साथ-साथ केन्द्रीय विद्यालयों की राज्यवार संख्या बढ़ती जा रही है।

महोदया, मैं माननीय मानव संसाधन विकास मंत्री जी से मांग करता हूं कि सांसदों को निर्वाचन क्षेत्र में प्रवेश हेतु छूट दी गई है, उसे तहसीलवार किया जाये और इस विषय पर गंभीरतापूर्वक विचार किया जाये एवं प्रत्येक सांसद को विशेष छूट के अंतर्गत तहसीलवार दो छात्रों का प्रवेश दिलाने हेतु नियम बनाएं। बहुत से माननीय सांसदों के निर्वाचन क्षेत्र में एक भी केन्द्रीय विद्यालय नहीं है जिसके कारण माननीय सांसद उस विशेष छूट का लाभ नहीं उठा पाते हैं।

मेरा माननीय मंत्री जी से यह भी अनुरोध है कि इस नियम में बदलाव करके ऐसे माननीय सांसदों का जिनके निर्वाचन क्षेत्र में केन्द्रीय विद्यालय नहीं है, को विशेष छूट के अंतर्गत देश में या अपने राज्य में कहीं भी प्रवेश दिलाने की छूट प्राप्त हो।

14.0 ½ hrs.

**BUSINESS ADVISORY COMMITTEE
3rd Report**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, I beg to present the Third Report of the Business Advisory Committee.... (*Interruptions*)

14.0 ¾ hrs.

*(At this stage Shri Ashok Rawat and
some other hon. Members came and stood on the floor near the Table.)
... (व्यवधान)*

उपाध्यक्ष महोदय : आप लोग अपने-अपने स्थान पर बैठ जाइए। सदन की कार्यवाही चलने दीजिए।

... (व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 11 a.m. on 17th July, 2009.

14.01 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Friday, July 17, 2009/Asadha 26, 1931 (Saka).*

